NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 543/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES:

CTS Offshore & Marine (India) Pvt. Ltd

V/s ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Ashish O. Poathisin Company Sullage
Lalpuria Secolary

ORDER CP 543/252(1)/NCLT/MB/MAH/2017

On withdrawal Memo filed by the Petitioner side, this Company Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)